

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 11
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr. Petitioners/Applicant
v.
Earth Iconic Infrastructure Pvt. Ltd. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 08.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s): Mr. Sameer Rastogi, Adv.
For the Respondent(s): Mr. Rakesh Kumar, Ms. Preeti Kashyap & Ms. Chetna Bisht, Advs.

ORDER

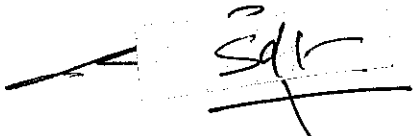
CA-873(PB)/2019

This is an application filed by Committee of Creditors to change the present RP Mr. Yogesh Kumar Gupta by the new RP Mr. Harish Chander Manchanda. The 9th CoC meeting held on 24.04.2019 having agenda item No. 7 was for considering the change of RP and to appoint a new RP. After consideration of the same agenda, the CoC passed a resolution with 74.38% voting share in favour of change of the Resolution Professional which meets the requirement provided under I & B Code. The minutes of the said meeting recording the said confirmation of approval is circulated by the present RP through e-mail with CoC and the same is annexed with the application. In view of the same the application is allowed in term of the prayer 'a' whereby Mr. Harish Chander Manchanda is appointed as RP having

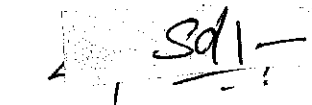


registration No. IBBI/IPA/002/IP/N00689/2018-2019/12109 in place of Mr. Yogesh Kumar Gupta in terms of Section 27(3) and (4) of Insolvency & Bankruptcy Code, 2016. Application is allowed as prayed.

CA-873(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.05.2019
Ritu Sharma